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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 482 of 2006

Jabalpur this the 28th day of July, 2006

Hon'ble, Mr. A.K. Gaur, Judicial Member

M.L. Hardah, aged about 61 years,
Retd. H.S. Grade I, House No.1579/1,
Mujwar Mahalla, Garah, Jabalpur

Applicant

(By Advocate – Shri M.R.Chandra)

Versus

1. Union of India,
Through Chief P.M.G.
M.P. Circle, Bhopal.
2. Chief Post Master Genral,
(MP Circle) Bhopal.
3. Chief Post Master General,
C.G. Circle, Raipur.
4. Supdt. R.M.S. Jabalpur Division,
Jabalpur.

Respondents

(By Advocate – Shri A.P. Khare)

O R D E R(Oral)

By means of this Original Application, the applicant has prayed that the respondents be directed to pay the difference of wages due on higher pay scale of HS-Gr.I and paid as HS-Gr.II for the officiating period till the date of retirement i.e. 30.6.2005.

2. According to the applicant, against non-payment of difference of pay between the HS Gr.I and HS Gr.II for the officiating period from 13.10.2003 to 2.11.2004, 4.11.2004 to 16.12.2004 and 1.1.2005 till the date of retirement i.e. 30.6.05. *[(a no. of representations have been given.)* It is urged on behalf of the applicant that he was initially appointed as Sorting Assistant on 20.7.1965 and was given benefits of officiating of HS grade I in the scale of pay 6500-10500/ for discharging the duties of higher grade. The applicant claims that he is the senior most and having all the

eligibility criteria, the administration had permitted him to officiate to the grade of HS Gr.I and he has discharged the higher responsibilities of the aforesaid post. It is also contended on behalf of the applicant that he has worked with full satisfaction to his superior^t during the last 10 months' before his retirement on the post of HS Gr.I in the scale of Rs.6500-10500/- and as such he was entitled to get his settlement dues fixed and paid in the grade of HS-I.

3. Mr.A.P. Khare, Additional Standing Counsel of UOI appears for the respondents and strongly opposed the claim of the applicant. However in the facts and circumstances of the case, I deem it appropriate that the ends of justice would be met, if I direct the respondent No.4 to consider and decide the representations of the applicant by passing a detailed and reasoned order within three months from the date of receipt of a copy of this order. I do so accordingly. It is made clear that no order is ^{being} passed on the merits of the case.

4. With the above observations, the OA stands disposed of at the admission stage itself.

Anil Gaur
(A.K.Gaur)
Judicial Member

पृष्ठांकन सं. ओ/व्या.....जवलपुर, दि.....

प्रतिनिधि आच्छेदितः—

- (1) सचिव, उच्च व्यायालाय बाई एसोसिएशन, जवलपुर
- (2) अद्यता श्री/महिला/व्यु.....के काउंसल
- (3) प्रधारी श्री/महिला/व्यु.....के काउंसल
- (4) व्यायालाय, लोपाला, जवलपुर व्यायामीठ

सूचना एवं आवश्यक कार्यवाही हेतु

M.R. Chandra *ABU*
A.P. Khare *AB*

उप रजिस्ट्रार

ACG
28/17/06